

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 5330 OF 2026

Between:

V. Navaneetham, S/o. Late V.Narahari, Age- 60 Years, Library and Information Assistant (Removed) Doordarshan Kendra, Hyderabad H.No.2-3-55/88 Satyanagar Colony, Uppal Hyderabad - 500 013

...PETITIONER

AND

1. The Chief Executive Officer, Prasara Bharathi Prasar Bharati House, Copernicus Marg, New Delhi - 110001.
2. The Director General, Doordharshan Doordharshan Bhavan Mandi House Copernicus Marg, New Delhi - 110001
3. The Director, Doordharshan Kendra Hyderabad - 500 013

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order more particularly in the nature of writ of Mandamus and quash and set aside the orders of Central Administrative Tribunal dated 04/06/2025 in OA No.933/2017 by which the impugned Orders of removal vide proceedings No.TVH/21(VN)/2009 dated 31/03/2009 was upheld by the Tribunal without application of mind and contrary to the law laid down by the Supreme court that the unauthorised absence is not a grave misconduct and direct the respondents to treat the absence period as spend on duty for the purpose of pension and pensionary benefits and consequently pay all the benefits to the petitioner in the interest of justice.

Counsel for the Petitioner: SRI M. VENKANNA

Counsel for the Respondents: SRI N. BHUJANGA RAO
Deputy Solicitor General of India

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.5330 of 2026

Dated: 20.02.2026

Between:

V.Navaneetham

...Petitioner

and

**The Chief Executive Officer,
Prasara Bharathi,
Prasar Bharati House,
Copernicus Marg,
New Delhi – 110 001,
and 2 others.**

...Respondents

ORDER:

Learned counsel Sri M.Venkanna appears for the petitioner.

**Sri N.Bhujanga Rao, learned Deputy Solicitor General of India,
appears for the respondents.**

2. The writ petition is preferred challenging the order dated 04.06.2025 of the learned Central Administrative Tribunal, Hyderabad Bench (hereinafter referred to as, "the Tribunal") passed in OA/021/0933/2017 filed by the petitioner.
3. For unauthorised absence of the petitioner from duty and after a departmental proceedings for his unauthorised absence initiated by the charge sheet dated 13.11.2006 and also notice upon him which remained undelivered with the postal remarks "addressee left India", the impugned order of penalty of removal from service was passed on 31.03.2009. The petitioner made a representation on 15.05.2017 for review of the punishment. On being declined, the Original Application was preferred before the learned Tribunal. The learned Tribunal, therefore, taking into note the attendant facts and circumstances held that the respondents did follow the principles of natural justice in passing the order of penalty of removal from service and the claim of the petitioner suffered from delay and laches.
4. Learned counsel for the petitioner has laboured to explain that there were circumstances beyond the control of the petitioner when he went outside India. However, we are not satisfied with such plea.

5. We do not find any error in the impugned order and the accordingly, the instant writ petition is dismissed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-S. MALLIKARJUNA RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri M. Venkanna, Advocate [OPUC]
2. One CC to Sri N. Bhujanga Rao, Deputy Solicitor General of India [OPUC]
3. Two CD Copies

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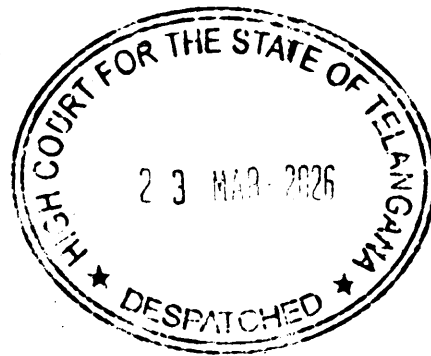
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HIGH COURT

DATED:20/02/2026

ORDER

WP.No.5330 of 2026



**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

③
06/03/26
V.K.